

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:556  
ANSWERED ON:08.07.2009  
CONSTITUTION OF TIGER FOUNDATION  
Botcha Lakshmi Smt. Jhansi

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether Union Government has urged the State Governments for constituting Tiger Foundation for direct flow of funds from the National Tiger Conservation Authority;
- (b) if so, the details thereof;
- (c) the names of the States that have constituted the Tiger Foundation;
- (d) the action taken by the Government against those States which have not been able to constitute the Foundation so far; and
- (e) the steps taken by the Government to protect the tigers from poachers and increase their population?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) to (d) Under section 38X of the Wildlife (Protection) Act, 1972 as amended in 2006, the State Governments are required to establish reserve specific Tiger Conservation Foundation. The objective of the Tiger Conservation Foundation is to facilitate and support management of reserves for conservation of tiger and biodiversity and, to take initiatives in eco-development by involvement of people in such development process. Details of States which have constituted Tiger Conservation Foundation are at Annexure-I. The States which have not constituted the said Foundation have been requested to expedite the same.
- (e) The steps taken by the Government of India for tiger conservation are at Annexure-II.